

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 115 OF 2015 &
IA NO. 191 OF 2015**

Dated: 28th October, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

Gail India Ltd. Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board Respondent(s)

Counsel for the Appellant(s) : Mr. Ajit Pudussery
Ms. Shruti Sarma Hazarika

Counsel for the Respondent(s) : Mr. Sourav Aggarwal
Ms. Aparna Vohra for R.1

ORDER

We have been shown the order of the Supreme Court wherein the Supreme Court has requested this Tribunal to consider the interim application pending before this Tribunal and pass appropriate orders expeditiously as far as possible within a period of three months from the date of receipt of the said order.

Learned counsel for the Board seeks two weeks time to file reply to the application. He may file the same on or before 15.11.2016 after serving copy on the other side. Thereafter

rejoinder may be filed on or before 30.11.2016 after serving copy on the other side.

List the I.A. No. 191 of 2015 for hearing on **02.12.2016.**

(B.N. Talukdar)
Technical Member (P&NG)
Ts/Vg

(Justice Ranjana P. Desai)
Chairperson